

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 298 OF 2017 &
IA NO. 815 OF 2017**

Dated: 25th October, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Eastern India Powertech Limited

... Appellant(s)

Vs.

Assam Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Krishnan Venugopal, Sr. Adv.
Mr. Uday Rathore
Mr. V. P. Singh
Mr. Aditya Jalan
Mr. Priyank Ladoia
Ms. Neha Khandelwal
Mr. Mohit Mudgal
Mr. Sushil Jethmalani

Counsel for the Respondent(s) : Mr. Avijit Roy for R-2

ORDER

Admit. Issue notice on the appeal as well as on the I.A. No 815 of 2017 (Appln. for interim relief) to the Respondents returnable on 07.12.2017. Mr. Avijit Roy takes notice on behalf of Respondent No.2 and seeks three weeks time to file reply to the application. Dasti, in addition, is permitted.

List the matter on **07.12.2017**. In the meantime, learned counsel for the respondents may file reply to the application on or before 16.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**